

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S).315/2025

YAMUNA EXPRESSWAY INDUSTRIAL DEVELOPMENT AUTHORITY Appellant(s)

VERSUS

M/S ADORE INFRASMITH PVT LTD & ORS. Respondent(s)

(IA No. 5636/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 5637/2025 - EXEMPTION FROM FILING O.T.)

Date : 28-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s): Mr. Amar Gupta, Adv.
Mr. Pranav Tanwar, Adv.
Mr. Divyam Agarwal, AOR

For Respondent(s): Mr. Mahesh Agarwal, Adv.
Ms. Pooja Chandra, Adv.
Mr. Ankur Saigal, Adv.
Ms. S. Lakshmi Iyer, Adv.
Mr. Devansh Srivastava,, Adv.
Ms. Priyadarshini Dewan, Adv.
Mr. Nitesh Jain, Adv.
Mr. Deepak Agarwal, Adv.
Mr. Rajesh Kumar, Adv.
Ms. Niti Khanna, Adv.
Mr. E.C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel appearing for the appellant states that a counter proposal submitted by the respondents will be considered immediately in the next Board Meeting.

List on 21st July, 2025.

Interim relief granted earlier by this Court to continue.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)